

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.289/2003.

Thursday this the 17th day of April 2003.

CORAM:

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

N.Jayabal, Travelling Ticket Inspector,
(Sleeper)/Southern Railway, Erode. Applicant

(By Advocate Shri T.C.Govindaswamy)

Vs.

1. Union of India represented by the General Manager, Southern Railway, Headquarters Office, Park Town P.O., Chennai-3.
2. The Senior Divisional Commercial Manager, Southern Railway, Palghat Division, Palghat.
3. The Divisional Personnel Officer, Southern Railway, Palghat Division, Palghat. Respondents

(By Advocate Mrs.Rajeswari Krishnan)

The application having been heard on 17th April, 2003, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

The applicant presently working as a Travelling Ticket Inspector/Erode/Sleeper, Southern Railway, is aggrieved by the Office Order dated 24.3.2003(A1) issued by the 3rd respondent transferring the applicant to a unit at Palghat on request, to which the applicant has not requested for, he filed this O.A. seeking the following reliefs.

- a) Call for the records leading to the issue of Annexure A-1 and quash the same to the extent it relates to the applicant.
- b) Direct the respondents to consider the applicant for a transfer and posting to Palghat/Kerala-Mangala or to Coimbatore in terms of his priority in registration as contained in Annexure A-4.



- c) Award costs of and incidental to this application;
- d) Pass such other orders or directions as deemed just, fit and necessary in the facts and circumstances of the case.

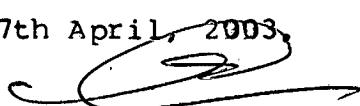
2. When the matter came up before the Bench, Shri T.C.Govindaswamy appeared for the applicant and Mrs.Rajeswari Krishnan appeared for the respondents. Learned counsel for the applicant submitted that he has made a representation(A7) to the 2nd respondent and he would be satisfied if this Court directs the 2nd respondent to consider and dispose of the said representation within a time frame. He also submitted that he may be permitted to make a comprehensive supplemental representation.

3. Learned counsel for the respondents submitted that he has no objection in adopting such a course of action. Therefore, in the interests of justice, this Court directs the applicant to make a comprehensive supplemental representation within two weeks from today if he so desires, and directs the 2nd respondent that, on receipt of the said representation, he will consider it along and pass appropriate orders with A-7 representation/as expeditiously as possible, but in any case, within a period of two months from the date of receipt of the representation.

4. In the meanwhile this Court directs that the status-quo as far as the applicant is concerned as per A-1 order will be maintained by the respondents.

5. The O.A. is disposed of as above. No order as to costs.

Dated the 17th April, 2003,


K.V.SACHIDANANDAN
JUDICIAL MEMBER